



**GOVERNMENT OF JAMMU AND KASHMIR**  
**Department of Law, Justice and Parliamentary Affairs**  
(Legislation Section) **Civil Secretariat,**  
Jammu/Srinagar.

## **PRESS NOTICE**

Department of Law, Justice and Parliamentary Affairs is in process of enacting a law for establishment of Family Courts in the State with a view to promote conciliation in, and secure settlement of disputes relating to marriage and family affairs and connected matters.

As a part of the Pre-Legislative Consultation Policy, draft the Jammu and Kashmir Family Courts Bill, 2018 has been made available on the website of the Department ([www.jklaw.nic.in](http://www.jklaw.nic.in)), a copy whereof can also be obtained from the Department of Law, Justice and Parliamentary Affairs, Civil Secretariat, Srinagar.

Comments/ suggestions are invited from the Government Departments/ Institutions/ Bar Associations, Stake Holders, general public and other entities on the draft Bill. The last date for receipt of the comments/ suggestions is 30<sup>th</sup> September, 2018.

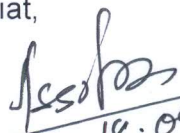
The comments/ suggestions may be sent by email in MS Word to the following IDs:

- (i) [law-jk@nic.in](mailto:law-jk@nic.in)
- (ii) [sethi.achal@gmail.com](mailto:sethi.achal@gmail.com)
- (iii) [adv.ashishgupta@gmail.com](mailto:adv.ashishgupta@gmail.com)

The subject of the e-mail should be "comments/ suggestions on draft the Jammu and Kashmir Family Courts Bill, 2018."

Alternatively, comments/ suggestions may also be sent by post to the following address:

Mr. Abdul Majid Bhat,  
Secretary to Government,  
Department of Law, Justice &  
Parliamentary Affairs  
Room No. 222, Civil Secretariat,  
J&K Srinagar.

  
18.09.18  
(Ashish Gupta)

Deputy Legal Remembrancer

No.LD(Leg)85/58

Dated.18-09-2018

Copy to the Director Information J&K Srinagar with the request to give wide publicity to this Press Notice through electronic/ print media. Advertisement shall appear conspicuously in all leading newspapers of the State at least for two days.

**THE JAMMU AND KASHMIR FAMILY COURTS BILL,  
2018**

(Governor Act No. \_\_\_\_\_ 2018)

Enacted by the Governor in the Sixty-ninth Year of the Republic of India.

A Bill to provide for the establishment of Family Courts with a view to promote conciliation in, and secure speedy settlement of, disputes relating to marriage and family affairs and for matters connected therewith or incidental thereto.

In exercise of the powers vested under Proclamation No.P-1/18 of 2018 dated 20<sup>th</sup> June, 2018, the Governor is pleased to enact as follows:-

**CHAPTER I  
PRELIMINARY**

**1. Short title and commandment.**— This Act may be called the Jammu and Kashmir Family Courts Act, 2018.

(2) It shall come into force from such date as the Government may appoint in this behalf by its publication in the Government Gazette.

**2. Definitions.**— (1) In this Act, unless the context otherwise requires, -

- (a) **"Act"** means the Jammu and Kashmir Family Courts Act, 2018;
- (b) **"Family Court"** means a Family Court established under section 3;
- (c) **"Government"** means the Government of Jammu and Kashmir;
- (d) **"High Court"** means the High Court of Jammu and Kashmir ;
- (e) **"Judge"** means the Judge or, as the case may be, the Principal Judge, Additional Principal Judge or other Judge of a Family Court;
- (f) **"notification"** means a notification published in the Government Gazette;
- (g) **"prescribed"** means prescribed by rules made under this Act; and

